

**Suggestion**—There was a need of computerization of Transport Department records, in view of the increase of motor vehicle thefts.

**Action Taken**—Records of Transport Department have already been computerized. Delhi Police is having its own database containing information regarding ownership and other details which are provided to all police forces as and when required.

**Suggestion**—The ZIPNET has vast potential and it can also be used for chatting, exchange of photographs etc. and senior police officers are required to take personal interest in its optimum utilization.

**Action Taken**—The senior officers of Delhi Police have evinced keen interest in optimum utilization of the ZIPNET.

### **Throwing out of passengers**

2376. SHRI S.M. LALJAN BASHA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government are aware that some jawans belonging to the CRPF threw out a passenger near Mirzapur railway station from the running train Purushottam Express on 10th February, 2005;

(b) whether Government are aware of the menacing behaviour of CRPF jawans and officers while they use trains and other public transport;

(c) whether the CRPF has identified these jawans and apprehended them;

(d) what are the reasons for such violent behaviour against the travelling public by CRPF jawans in the country; and

(e) the steps proposed to give exemplary punishment on the culprits who threw out a passenger from Purushottam Express?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SRIPRAKASH JAISWAL): (a) There was no involvement of CRPF personnel in the incident.

(b) to (e) Do not arise.

### **Non-Introduction of the Lottery (Prohibition) Bill, 1999**

†2377. SHRI R.S. GAVAI: Will the Minister of HOME AFFAIRS be pleased to state:

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†Original notice of the question was received in Hindi.

[23 March, 2005]

RAJYA SABHA

(a) whether it is a fact that Government have given up the idea of introducing the Lottery (Prohibition) Bill, 1999 in the Parliament;

(b) if so, the reasons therefor;

(c) whether it is also a fact that some State Governments have banned the sale of lottery tickets of other States;

(d) whether it is also a fact that some State Governments have handed over this work to private contractors; and

(e) if so, what steps Government propose to take in the present circumstances?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MANIKRAO HODLYA GAVIT): (a) and (b) The Lottery (Prohibition) Bill, 1999 aimed at prohibiting, organization, conduct or promotion of lotteries was introduced in the Rajya Sabha on the 23rd December, 1999. Tire said Bill was referred to the Department-related Parliamentary Standing Committee. The Committee could not reach a consensus either in favour or against the Bill and recommended that the Government should take up this issue at the political level to explore the possibilities of evolving a larger consensus in the matter.

(c) As per available information, the Government of Kerala has banned its own lottery from 27.01.2005 and has prohibited all lotteries and declared Kerala a lottery free-zone.

(d) and (e) Under Section 4(c) of the Lotteries (Regulation) Act, 1998, a State Government organizing a lottery may sell the tickets either itself or through distributors or selling agents. As per available information some State Governments have appointed sole selling agents/marketing agents.

**Setting up of orphanages and widow homes for  
Tsunami victims**

2378. SHRIMATI PREMA CARIAPPA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government plans to set up special orphanages and widow homes for Tsunami victims;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?